

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
INTERIM APPLICATION NO. 60/2023 (WZ)  
IN  
ORIGINAL APPLICATION NO. 16/2023 (WZ)**

Alka Sunil Kale

... Applicant

Versus

State of Maharashtra & Ors.

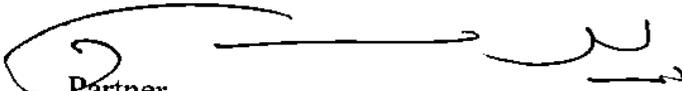
... Respondents

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Dated this 7<sup>th</sup> day of July 2023

For Manilal Kher Ambalal & Co.



Partner

Advocates for Respondent Nos. 1 to 3

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
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IN

**ORIGINAL APPLICATION NO. 16/2023 (WZ)**

Alka Sunil Kale ... Applicant

Versus

State of Maharashtra & Ors. ... Respondents



**ADDITIONAL AFFIDAVIT ON BEHALF OF**  
**RESPONDENT NOS. 1 TO 3**

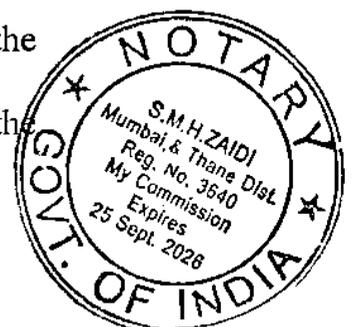
I, Sameer Anant Sawant, aged 57 years, presently working as Deputy Secretary in School Education and Sports Department, Mantralaya and having additional charge as State Project Co-Ordinator and Joint Director (Admin), Maharashtra Prathamik Shikshan Parishad, Jawahar Balbhavan, Netaji Subhash Marg, Charni Road, Mumbai – 400 004, do hereby state on solemn affirmation as under:

1. I have perused the Rejoinder Affidavit dated 6<sup>th</sup> May 2023 ["Rejoinder Affidavit"] filed by the Applicant and deny in toto all that is contrary and/or inconsistent to the Limited Affidavit in Reply dated 15<sup>th</sup> March 2023 ["Reply

**Affidavit**"], filed by these Respondents and statements made herein. I repeat and confirm all that is stated by me in the Reply Affidavit, and nothing contained in the Rejoinder Affidavit and the Amended Original Application shall be admitted and/or deemed to be admitted by reason of non-traverse. I am filing the present Additional Affidavit on behalf of the Respondent Nos. 1 to 3 and pursuant to directions passed by the Hon'ble Tribunal by their order dated 8<sup>th</sup> May 2023. I have also perused the Reply Affidavit dated 3<sup>rd</sup> April 2023 filed by Respondent No.4 and Reply Affidavit dated 19<sup>th</sup> April 2023 filed by Respondent No.5.

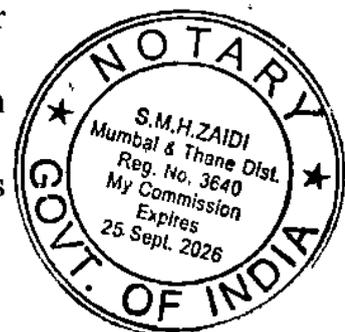
2. Prior to placing further facts on record, I say that during the hearing held on 16<sup>th</sup> March 2023, this Hon'ble Tribunal had orally observed that the Applicant had not produced any documents to justify her contention that the burning temperature in the incinerator should not be less than 950<sup>0</sup>C. In Paragraph No. 3 of the order dated 16<sup>th</sup> March 2023, this Hon'ble Tribunal was pleased to grant the Applicant an opportunity to satisfy this Hon'ble Tribunal on several aspects. However, the Applicant has not complied with the order of this Hon'ble Tribunal. It is submitted that the

*S.*



16<sup>th</sup> March 2023. Since the awarding of Tender, the project has been implemented and Incinerators are installed in all 9940 Schools and the Completion Certificate has already been issued to successful bidder on 5<sup>th</sup> July 2023. The Respondent No.1 has in its possession the Delivery Challans for all the Schools evidencing that Incinerators are installed in Schools. The incinerators installed under the Tender have a burning temperature of 800<sup>0</sup>C. Regardless of the fact that the Tender Condition mentions that the burning temperature should be "upto 800<sup>0</sup>C", the incinerators are operating at 800<sup>0</sup>C and not at any temperature below 800<sup>0</sup>C. These incinerators are compliant with the Central Pollution Control Board Guidelines for Management of Sanitary Waste, 2018["**Guidelines**"] and the Solid Waste Management Rules, 2016 ["**2016 Rules**"]. These incinerators ensure complete burning of the sanitary napkins in a scientific, hygienic, and automatic manner. These incinerators also comply the general emission standards mentioned in the 2016 Rules. An Independent Agency had conducted the test of the Incinerator. Accordingly, a Test Report for the incinerator evidencing that the Flue Gas Emission and residual ash generated upon combustion of Sanitary Napkins/Pads, is

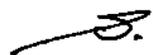
3.



Applicant is in wilful and deliberate breach and disobedience of the order dated 16<sup>th</sup> March 2023, and the present Application deserves to be dismissed on this ground itself.

3. The Applicant filed the present Application alleging that incinerators should have their temperature for burning at 950<sup>0</sup>C with dual chamber and having burning temperature below 950<sup>0</sup>C shall be hazardous to the health of students studying in schools. The Applicant impugned the Tender on the ground that the temperature of the incinerators used under the Tender was 800<sup>0</sup>C. Without prejudice to the fact that the entire contention of the Applicant is baseless, in a complete volte-face, the Applicant is now propounding incinerators of other manufacturers having a burning temperature of 800<sup>0</sup>C +/- 50<sup>0</sup>C. It is evident that the present Application is motivated and filed *mala fide* for vested reasons.

4. I say that the Tender was awarded to the successful bidder. A Contract was entered on 10<sup>th</sup> March 2023 for placing purchase orders. Accordingly, Sanction Order was issued on 10<sup>th</sup> March 2023 for the project. The Respondent Nos. 1 to 3 had apprised the Hon'ble Tribunal about the awarding of Tender and issuance of the Sanction Order in the hearing of

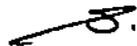




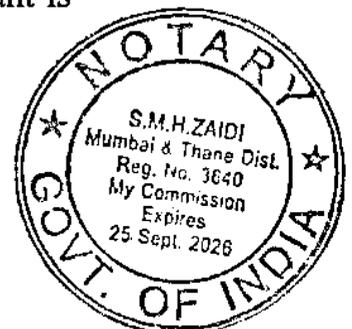
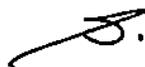
within CPCB limit was prepared. The said Test Report also shows that the Chamber Temperature of the Incinerator is more than 800<sup>0</sup>C. Copy of the said Test Report issued by Independent Agency is annexed hereto and marked as **Exhibit "A"**. Hereto annexed and marked as **Exhibit- "B"**, **"C"**, and **"D"** are copies of the Contract dated 10<sup>th</sup> March 2023, Sanction Order dated 10<sup>th</sup> March 2023 and Completion Certificate dated 5<sup>th</sup> July 2023 respectively.

5. The present Tender is for installation of sanitary pads vending machines and incinerators in schools in the State of Maharashtra. As set out in Guideline No. 6 of the Guidelines, there are various types of Waste Management Options depending on the place and type of use. As per the Guidelines, electric incinerators are to be used for disposal of sanitary pad at girls' washrooms in schools, which are used in the present case. These electric incinerators do not require a dual chamber capability. Based on the type and place of use, the tender was awarded for incinerators having burning temperature of 800<sup>0</sup>C, which not only comply with the 2016 Rules and Guidelines but are also compact to fit in the washrooms in the schools.





6. A perusal of the 2016 Rules shows that the conditions stated therein depend upon the type of incinerator being used and the purpose of use. It is clear that every condition does not apply to each incinerator. For instance, condition (d) under Part C of the 2016 Rules provides that only low sulphur fuel like LDO, LSHS, Diesel, bio-mass, coal, LNG, CNG, RDF and bio-gas shall be used as fuel in the incinerator. It is obvious that the same would apply to fuel-based incinerators and not to electrical incinerators. Similarly, condition (g) of Part C applies only to incinerators having dual chambers and does not apply to every type of incinerator.
7. The reliance placed by the Applicant on the Tenders by the Uttarakhand School Education Department and Government of Rajasthan is misplaced. The mere fact that the Tender floated by them requires an incinerator with dual chamber does not ipso facto mean that electric incinerators with a single chamber cannot be used. The 2016 Rules and Guidelines do not mandate that electric incinerators must have dual chambers only. The contention of the Applicant is contrary to the 2016 Rules and Guidelines itself.



8. The mere fact that the 2018 Guidelines do not mention Super Absorbent Polymers ["SAP"] in the column of electric incinerators does not mean that the electric incinerators are not suitable for sanitary napkins with SAP. The contention of the Applicant is baseless and amounts to the Applicant imposing conditions which have not been imposed by the authority itself viz. the Central Pollution Control Board.
9. A complete reading of the 2016 Rules and Guidelines shows that the contentions of the Applicant are misplaced and baseless. The Applicant has failed to produce any document in support of her contention. Respondent Nos. 1 to 3 are in compliance with the 2016 Rules and Guidelines.
10. In view of the aforesaid, it is submitted that this Hon'ble Tribunal be pleased to dismiss the present Application with exemplary costs.

Date: 07<sup>th</sup> July 2023

Place: Mumbai

  
For Respondent Nos. 1 to 3

M/s. Manilal Kher Ambalal and Co.

  
Partner

Advocates for the Respondent Nos. 1 to 3



VERIFICATION

I, Sameer Anant Sawant, aged 57 years, Indian Inhabitant, having my office at Maharashtra Prathamik Shikshan Parishad, Jawahar Balbhavan, Netaji Subhash Marg, Charni Road, Mumbai – 400 004, authorized officer of the Respondent No.1 above named, do hereby solemnly declare that what is stated in paragraphs Nos. 1 to 11 are true to my knowledge and based on records of the Respondent Nos. 1 to 3 and I believe the same to be true.

Solemnly declared at Mumbai )

This 07<sup>th</sup> day of July 2023 )

*Sameer Anant Sawant*

Before me,

For M/s. Manilal Kher Ambalal & Co.

*[Signature]*

Partner

Advocates for the Respondent Nos. 1 to 3

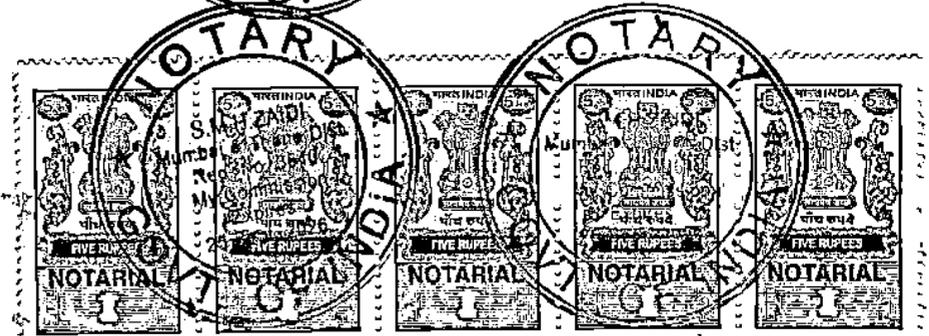
BEFORE ME

*[Signature]*  
S. M. H. ZAIDI  
NOTARY  
Government of India  
Mumbai & Thane Dist.

- 7 JUL 2023



- 7 JUL 2023





**GREEN ENVIROSAFE**  
Engineers & Consultant Pvt Ltd.

A-7/2/C-11, Capital City, Talwade - Chakan Road, Chakan MIDC, PH-IV, Village Nighoje, Tal. Khed,  
Dist. Pune-410501. Mob+ 9545084620, 8421365421 CIN No. : U74900PN2013PTC149666  
E-mail : envirosafetyeng@gmail.com, gesecc12@gmail.com | www.greenenvirosafe.co.in

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)  
and ISO/IEC 17025:2017 (NABL), ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

TEST REPORT					
Test Report No	GESEC/PRO/2022-23/01/412			Date	03/01/2023
Sample Code-	GESEC/PRO/2022-23/01/412				
Name & Address of the Client	Client Name: M/s. Nakshatra Technology.				
	Address: 228/1, Datir Mala, Krushna Nagar, Kamatwade Road, Ambad, Nashik, Maharashtra - 422010.				
STACK DETAILS					
Stack No		Sample Details		Sampling done by	
Virgo TM Automatic Electric Sanitary Napkin Incinerator - Silencer		Stack		Perfect Pollucon Services, Thane	
Sample collection Date	Sample receipt Date	Analysis start Date		Analysis complete Date	
30/12/2022	31/12/2022	31/12/2022		03/01/2023	
Serial No. of Instrument	3016	Date of Calibration		12-01-2022	
Calibration Certificate No.	TECH/2022/SMK/06/01	Due Date of Calibration		12-01-2023	
Shape	Round	Material of Stack		MS	
Diameter/ Dimensions (m)	0.07	Chamber Temperature (°C)		822	
Height (m)	2.0	Gas Volume (m <sup>3</sup> /hr)		113	
Stack Temperature (°C)	85	Velocity (m/s)		8.1	
Ambient Temperature (°C)	32				
Sample Test Details					
Sr. No.	Parameters	Method	Unit	Limit	Result
1	Total Particulate Matter (TPM)	IS 11255 (Part 1) 2019	mg/ NM <sup>3</sup>	≤ 150	44.4
2	Sulphur Dioxide (SO <sub>2</sub> )	IS 11255 (Part 2) 2019	mg/ NM <sup>3</sup>	N.S.	< 2.2
3	Oxide of Nitrogen (NO <sub>x</sub> )	IS 11255 (Part 7)2017	mg/ NM <sup>3</sup>	N.S.	< 4.0
4	Carbon Monoxide (CO)	SOP, SP - 74, Issue No. 01: 2018	% (v/v)	≤ 1.0	< 0.1
Remark(s): All above results are well within CPCB Limit. N.S.= Not Specified.					
			Mr. Vinod Hande (Technical Manager) Reviewed & Authorized By		

- Terms and conditions
- The report is refer only to the sample tested and not applies to the bulk.
  - The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
  - The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESEC.
  - Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
  - We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.

## Contract | अनुबंध



Contract No | अनुबंध क्रमांक: GEMC-51168777679798

Generated Date | अनुबंध तिथि: 10-Mar-2023

Bid/RA/PBP No. | बोली/आरए/पीबीपी संख्या: GEM/2023/B/2982517

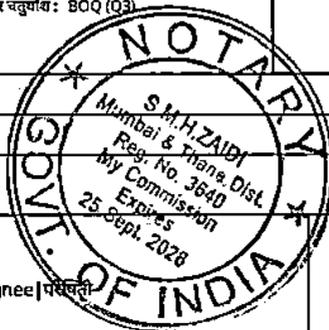
Organisation Details   संगठन विवरण	Buyer Details   खरीदार विवरण
Type   प्ररूप: State Government	Designation   पद: DYP
Ministry   मंत्रालय: -	Contact No.   संपर्क नंबर: -
Department   विभाग: School Education and Sports Department Maharashtra	Email ID   ईमेल आईडी: valshali.zankar19@gov.in
Organisation Name   संगठन का नाम: Maharashtra Prathamik Shikshan Parishad (MPSP)	GSTIN   जीएसटीआईएन: -
Office Zone   कार्यालय क्षेत्र: Mumbai	Address   पता: Maharashtra Prathamik Shikshan Parishad, Jawahar Balbhavan, Netaji Subhash Marg, Charni Road West Mumbai (Samgra Shiksha State Office Maharashtra), MUMBAI, MAHARASHTRA-400004, India

Financial Approval Detail   वित्तीय स्वीकृति विवरण	Paying Authority Details   भुगतान प्राधिकरण विवरण
IFD Concurrence   आईएफडी सहमति: No	Role: BUYER
Designation of Administrative Approval   प्रशासनिक अनुमोदन का पदनाम: STATE PROJECT DIRECTOR	Payment Mode   भुगतान का तरीका: Offline
Designation of Financial Approval   वित्तीय अनुमोदन का पदनाम: STATE PROJECT DIRECTOR	Designation   पद: DYP
	Email ID   ईमेल आईडी: valshali.zankar19@gov.in
	GSTIN   जीएसटीआईएन: -
	Address   पता: Maharashtra Prathamik Shikshan Parishad, Jawahar Balbhavan, Netaji Subhash Marg, Charni Road West Mumbai (Samgra Shiksha State Office Maharashtra), Mumbai, MAHARASHTRA-400004, India

Seller Details   विक्रेता विवरण	
GeM Seller ID   जेम विक्रेता आईडी: A320180000091653	Company Name   कंपनी का नाम: INSTANT PROCUREMENT SERVICES PRIVATE LIMITED
Contact No.   संपर्क नंबर: 07895452954	Email ID   ईमेल आईडी: ankur@procmart.com
Address   पता: TOWER-7, LOTUS BOULEVARD, SECTOR - 100, NOIDA, NOIDA, UTTAR PRADESH-201304, -	MSME verified   एमएसएमई सत्यापित: Yes
MSME Registration number   एमएसएमई पंजीकरण संख्या: UDYAM-UP-28-0007870	MSE Social Category   एमएसएमई सामाजिक श्रेणी: General
MSE Gender   एमएसएमई लिंग श्रेणी: Male	GSTIN   जीएसटीआईएन: 09AADC9794D124

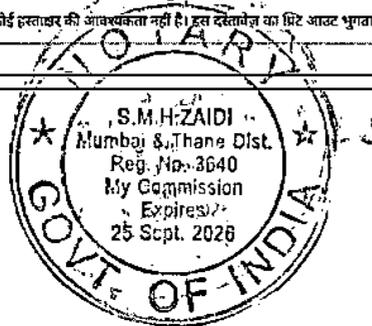
\*GST / Tax invoice to be raised in the name of | जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा - Buyer

Product Details   उत्पाद विवरण						
#	Item Description   आइटम विवरण	Ordered Quantity   आइटम विवरण	Unit   इकाई	Unit Price (INR)   इकाई मूल्य (INR)	Tax Bifurcation (INR)   कर विभाजन (INR)	Price (Inclusive of all Duties and Taxes in INR)   मूल्य (INR) में सभी शुल्क और कर सहित
1	Product Name   उत्पाद का नाम: ITEM-1 Brand   ब्रांड: STD Brand Type   ब्रांड प्रकार: Unbranded Catalogue Status   कैटलॉग की स्थिति: Catalogue not verified by OEM Selling As   कैसे बेचा जा रहा है: Reseller not verified by OEM Category Name & Quadrant   श्रेणी का नाम और चतुर्थांश: BOQ (Q3) Model   मॉडल: STD HSN Code   एचएसएन कोड: 8476	9,940	pieces	29,997.98	NA	298,179,921.2
Total Order Value   कुल ऑर्डर मूल्य (in INR)						298,179,921.2



Consignee Detail   परेषिती विवरण						
S.No   क्र.सं.	Consignee   परेषिती	Item   वस्तु	Lot No.   लॉट नंबर	Quantity   मात्रा	Delivery Start After   दिनांक के बाद डिलीवरी शुरू करना है	Delivery To Be Completed By   वितरण पूरा कर तक करना है
	Designation   पद: - Email ID   ईमेल आईडी: valshali.zankar19@gov.in					

1	Contact   संपर्क : - GSTIN   जीएसटीआईएन : - Address   पता : Maharashtra Prathamik Shikshan Parishad, Jawahar Balbhavan, Netaji Subhash Marg, Charni Road West Mumbai (Samgra Shiksha State Office Maharashtra), MUMBAI, MAHARASHTRA-400004, India	ITEM-1	-	9,940	10-Mar-2023	24-Apr-2023
<b>Specification   विनिर्देश 1</b>						
<b>Specification Document   विशिष्टता दस्तावेज</b>						
<b>Buyer BOQ Document   क्रेता बीओक्यू दस्तावेज</b>						
<b>Compliance of BOQ Specification And Supporting Document   बीओक्यू विशिष्टता और सहायक दस्तावेज का अनुपालन</b>						
<p>Note   टिप्पणी: Seller has given an undertaking that it has made arrangements for getting the stores from an authorized distributor / dealer / channel partner of the OEM of the offered product. At the time of delivery of goods, Seller will provide necessary chain documents (in the form of GST Invoice) to prove that the supplied goods are genuine and are being sourced from an authorized distributor / dealer / channel partner of the OEM. In case of any complaint about genuineness of the supplied products, Seller shall be responsible for providing genuine replacement supplies.</p>						
<b>Corrigendum   सुद्धिपत्र</b>						
1. GeM-Bidding-Corr-4265825-1.pdf <a href="#">click here</a> यहां क्लिक करें						
<b>ePBG Detail   ईपीबीजी विवरण</b>						
<b>Advisory Bank   सलाहकार बैंक :</b>					Bank of India	
<b>ePBG Percentage(%)   ईपीबीजी प्रतिशत (%) :</b>					3.00	
<b>The bidder shall furnish ePBG as applicable as per bid's terms and conditions   बोली लगाने वाले को बोली के नियमों और शर्तों के अनुसार लागू ईपीबीजी प्रस्तुत करना होगा</b>						
<b>Terms and Conditions   नियम और शर्तें</b>						
<b>1. General Terms and Conditions-</b>						
1.1 This contract is governed by the <u>General Terms and Conditions</u> , conditions stipulated to this Product/Service as provided in the Marketplace.						
1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the schedule above, in accordance with the <u>General Terms and Conditions (GTC)</u> unless otherwise superseded by <u>Goods / Services specific Special Terms and Conditions (STC)</u> and/ or <u>BID/Reverse Auction Additional Terms and Conditions (ATC)</u> , as applicable						
<b>2. Buyer Added Bid Specific Terms and Conditions-</b>						
<b>2.1 Generic</b>						
<b>OPTION CLAUSE:</b> The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchaser also reserves the right to increase the ordered quantity by up to 25% of the contracted quantity during the currency of the contract at the contracted rates. Bidders are bound to accept the orders accordingly.						
<b>2.2 Buyer Added Bid Specific ATC:</b>						
Buyer Added text based ATC clauses						
<b>Bidders can Only submit the EMD with Account Payee Demand Draft in favour of SAMAGRA SHIKSHA SECURITY DEPOSIT A CCOUNT payable at MUMBAI. Bidder has to upload scanned copy / proof of the DD along with bid and has to ensure delive ry of hardcopy to the Buyer by Bid End date / Bid Opening date.</b>						
<b>2.3 Buyer Added Bid Specific ATC:</b>						
Buyer uploaded ATC document <a href="#">Click here to view the file.</a>						
<b>Price Offered for Spares / Consumables   पुर्जों / उपभोग्य सामग्रियों के लिए प्रस्तावित मूल्य:</b>						
<b>Price Offered for Spares / Consumables Document link   पुर्जों / उपभोग्य सामग्रियों के दस्तावेज लिंक के लिए प्रस्तावित मूल्य</b>						
<b>Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.</b>						
<b>नोट: यह सिस्टम जनरेटड फाइल है। कोई हस्ताक्षर की आवश्यकता नहीं है। इस दस्तावेज का प्रिंट आउट भुगतान/लेनदेन उद्देश्य के लिए मान्य नहीं है।</b>						





## Sanction Order

Sanction No: 51168777679798  
Sanction Date: 10-Mar-2023

Sanction of the competent authority is hereby conveyed for incurring an expenditure of amount as under towards the cost of Purchase order/Contract placed on the Seller for Supply of Goods/Services as per the contract for making payment to the Seller subject to deduction of TDS as applicable:

Organisation Details	Buyer Details
<p>Type: State Government</p> <p>Ministry:</p> <p>Department: School Education and Sports Department Maharashtra</p> <p>Organisation Name: Maharashtra Prathamik Shikshan Parishad (MPSP)</p> <p>Office Name: Mumbai</p>	<p>Name: Vaishali Pankaj Veer</p> <p>Designation: DYD</p> <p>Email ID: vaishali.zankar19@gov.in</p> <p>GSTIN:</p> <p>Address: Maharashtra Prathamik Shikshan Parishad, Jawahar Balbhavan, Netaji Subhash Marg, chami Road West Mumbai (Samgra Shiksha State Office Maharashtra) MUMBAI MAHARASHTRA - 400004</p>

## Financial Approval Detail

Designation of official providing Administration approval:	STATE PROJECT DIRECTOR
IFD Concurrence / Competent Authority (HOD / Head of Office) Approval Required?	NO
Budget availability	YES
Designation of official providing Financial approval:	STATE PROJECT DIRECTOR

## Seller Details

Company Name:	INSTANT PROCUREMENT SERVICES PRIVATE LIMITED
Email ID:	ankur@procmart.com
Address:	INSTANT PROCUREMENT SERVICES PRIVATE LIMITED - NOIDA UTTAR PRADESH - 201304

## Product Details

#	Item Description	Model	Ordered Quantity	Unit	Price per Unit inclusive of all Duties and Taxes (in INR)	Total Price (Inclusive of all Duties and Taxes (In INR))
1	ITEM-1	STD	9940	pieces	29997.98	298179921.2
Total Order Value (in INR)						298179921.2

## Consignee Details

S.No	Consignee	Item	Lot No.	Quantity	Delivery Start After	Delivery To Be Completed By
1	Vaishali Pankaj Veer vaishali.zankar19@gov.in Maharashtra Prathamik Shikshan Parishad, Jawahar Balbhavan, Netaji Subhash Marg, chami Road West Mumbai (Samgra Shiksha State Office Maharashtra) MUMBAI MAHARASHTRA - 400004	ITEM-1		9940	10-Mar-2023	24-Apr-2023

## Terms &amp; Conditions

- 1. This issues under the power delegated to Ministries/Department of the Government of India/organization/state wide Annexure to schedule V of



the Delegation of Financial Power Rules, 1978 as amended from time to time or as per applicable delegation of financial power rules as approved and amended time to time by the competent authority of the buyer organization.

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.





Exhibit-"D"



75 587  
Azadi Ka  
Amrit Mahotsav

GOVERNMENT OF MAHARASHTRA  
SCHOOL EDUCATION AND SPORTS DEPARTMENT  
SAMAGRA SHIKSHAN  
MAHARASHTRA PRATHAMIK SHIKSHAN PARISHAD

No. MPSP/SS/SPVM&I/Compl.Cert./2023-24/1905

Date : 5 JUL 2023

TO WHOMSOEVER IT MAY CONCERN

This is to certify that M/s. Instant Procurement Services Pvt. Ltd. Having their registered office at Tower-7, Lotus Boulevard, Sector-100, Noida, Uttar Pradesh-201304, have successfully supplied and installed 9,940 Number of Sanitary Pad Vending Machine and the Incinerator machines at different consignee locations in the State of Maharashtra against the GeM Contract Number: GEMC-51168777679798

M/s. Instant Procurement Services Pvt. Ltd. have been very proficient and supportive in the completion of this project within a limited timeframe.

(Sameer Sawant)  
State Project Co-ordinator and  
Joint Director (Admin.),  
M.P.S.P., Mumbai



**BEFORE THE NATIONAL GREEN TRIBUNAL**

**WESTERN ZONE BENCH, PUNE**

**INTERIM APPLICATION NO. 60/2023 (WZ)**

**IN**

**ORIGINAL APPLICATION NO. 16/2023 (WZ)**

Alka Sunil Kale

... Applicant

Versus

State of Maharashtra & Ors.

... Respondents

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**ADDITIONAL AFFIDAVIT ON  
BEHALF OF RESPONDENT NOS. 1 TO  
3**

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Dated this 7<sup>th</sup> day of July 2023

M/s. Manilal Kher Ambalal & Co.  
Advocates for the Respondent Nos. 1 to 3,  
MKA Chambers, British Hotel Lane,  
Off Bombay Samachar Marg,  
Fort, Mumbai- 400 001.  
Tel no: 22670203-07  
Email ID: [mka@mkaco.com](mailto:mka@mkaco.com)